## GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

# LOK SABHA UNSTARRED QUESTION NO. 2073 TO BE ANSWERED ON FRIDAY, THE 01st AUGUST, 2025

### Linking of Aadhaar and Voter ID

2073. Shri M K Raghavan:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has data on the number and percentage of voters who have linked their Aadhaar with Voter ID cards as per the latest available figures, State-wise and Union Territory-wise;
- (b) if so, the details thereof;
- (c) whether the Government proposes to make the linking of Aadhaar with Voter ID mandatory, in view of rising concerns over voter list; and
- (d) if so, the details thereof?

#### **ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

## (SHRI ARJUN RAM MEGHWAL)

(a) to (d): The Election Commission of India (ECI) has informed that the Election Laws (Amendment) Act, 2021, allows Electoral Registration Officers to require the existing or prospective elector to provide the Aadhaar number for the purpose of establishing identity on a voluntary basis. The ECI has further stated that it has *vide* its instruction dated 4<sup>th</sup> July, 2022, has launched the programme to collect the Aadhaar number of existing and prospective electors on a voluntary basis from 1<sup>st</sup> August, 2022 in all States and Union territories.

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